O.A./530/87 (5)

CORAM : Hon'ble Mr. P.H. Trivedi .. Vice Chairman

Hon'ble Mr. P.M. Joshi .. Judicial Member

18/02/1988

Learned advocates Mr. D.F. Amin for the applicant and Mr. N.S. Shevde for the respondents present. Mr. Shevde states that the selection for intermediate post of Record Sorter is being held by the end of this month and notification for selection has been already issued. The applicant may like to wait for some time because he presses for admission of the application. Accordingly on request of the learned advocate for the respondent the case be posted on 7th March, 1988 for admission.

(P H Trivedi)
Vice Chairman
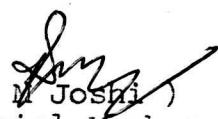
(P M Joshi)
Judicial Member

*Mogera

Coram : Hon'ble Mr. P.H. Trivedi   : Vice Chairman

Hon'ble Mr. P.M. Joshi   : Judicial Member

7/3/1988

Mr.D.F.Amin learned advocate for the applicant
states that there are some developments and he wants to
seek instructions for which 15 days time allowed. MrxNx8.
Mr.N.S.Shevde learned advocate for the respondents present.
The case be fixed on 22/3/1988 for admission.

(P.H.Trivedi)
Vice Chairman

(P.M.Joshi)
Judicial Member

a.a.bhatt

O.A./530/87

CORAM : Hon'ble Mr. P.H. Trivedi .. Vice Chairman
        Hon'ble Mr. P.M. Joshi .. Judicial Member

<u>22/03/1988</u>

Heard Mr. D.F. Amin and Mr. N.S. Shevde, learned advocates for the applicant and respondents respectively. The petitioner has not given either seniority list to show that his juniors are retained nor has produced his appointment orders stating the terms of his appointment. Admittedly, the promotions are ad-hoc in a nature. In reply to the preliminary notice, it is seen that the reversion has been caused as the regular selected candidates are now available. The respondent has clarified that this has been so stated in paras 4 and 5 of their reply. There is therefore, no valid ground made out to the order dated 19.10.1987 and the petition is summararily dismissed.

(P H Trivedi)
Vice Chairman

(P M Joshi)
Judicial Member

*Mogera